

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 55 OF 2015 &  
IA NO. 75 OF 2015**

**Dated: 04<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of**

**GRIDCO Ltd.**

**.....Appellant(s)**

**Versus**

**Central Electricity Supply Utility of Odisha & Ors.**

**.....Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta  
Mr. Abhishek Upadhyay  
Ms. Himanshu Andley

Counsel for the Respondent(s) : Mr. P.C. Sen  
Mr. P.S. Sudheer  
Mr. Udyan Verma for R.1 to 4

Mr. R.B. Sharma for R.6

Mr. Rutwik Panda  
Ms. Anshu Malik for R-7

**ORDER**

Learned counsel for Respondent Nos. 1 to 4 states that he will be filing counter during the course of the day. He may do so after serving copy on the other side.

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 01.06.2016 after serving copy on the other side.

List the matter on **18.07.2016.**

**(I.J. Kapoor )  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/dk